
(2021) 08 TDSAT CK 0087

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Cyber Appea 10 Of 2019

Indusind Bank Ltd

APPELLANT

Vs

Amos Corporation & Ors

RESPONDENT

Date of Decision : 17-08-2021

Acts Referred:

Citation : (2021) 08 TDSAT CK 0087

Hon'ble Judges : Shiva Kirti Singh, CP

Bench : Single Bench

Advocate : Mahendra B Limaye, Malak Bhatt, Udbhav Nanda

Judgement

Heard learned counsel for the appellant in Cyber Appeal No.26 of 2019 who also represents respondent no. 1 of Cyber Appeal No. 10 of 2019.Â

Today only respondent no. 4 in Cyber Appeal No. 26 of 2019 has appeared and from the submissions it appears that respondent no. 4 has already filed

its reply followed by rejoinder of the appellant and hence pleadings qua respondent no. 4 is complete in Cyber Appeal No. 26 of 2019.Â Since other

respondents of this appeal are not appearing since quite some time, this appeal shall be heard ex-parte qua the non-appearing respondents as noted

above.

Today nobody has appeared for the appellant in Cyber Appeal No. 10 of 2019 who is also respondent no. 6 in other appeal.Â Mr. Manish Sharma,

Advocate last appeared for Indusind Bank Ltd. in both the petitions on 8.10.2020.Â Since then there is no appearance of the appellant or any other

respondent except respondent no. 1 of Cyber Appeal No. 10 of 2019.Â Considering that Cyber Appeal No. 10 of 2019 is not being pursued by the

appellant through its counsel, since December, 2020 and there is a default on

four days, the appeal is dismissed for non-prosecution.

Let a copy of this order be communicated to the appellant or its counsel in Cyber Appeal No. 10 of 2019.

Let the Cyber Appeal No. 26 of 2019 be listed before the Court of Registrar on 10.9.2021 for passing necessary orders and directions to make the

appeal ready for hearing.Â Â Â